

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT No. I

**Service Tax Misc. Application No.70330 of 2019
IN
Service Tax Appeal No.1645 of 2011-[DB]**

(Arising out of Order-in-Original No.09/Commr./LKO/ST/2011 dated 29/07/2011 passed by Commissioner of Customs, Central Excise & Service Tax, Lucknow)

M/s Central Bank of India,

.....Appellant

(Hazratganj, Lucknow)

VERSUS

Commissioner of Central Excise,

....Respondent

(Lucknow)

APPEARANCE:

Shri Kartikeya Narain, Advocate for the Appellant
Shri Anupam Kumar Tiwari, Authorised Representative for the Respondent

**CORAM: HON'BLE SMT. ARCHANA WADHWA, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)**

**Misc. Order No-70097/2020
&**

FINAL ORDER NO-70255/2020

DATE OF HEARING : 19 February, 2020
DATE OF DECISION : 19 February, 2020

PER: ARCHANA WADHWA

On matter being called, our attention stands drawn to a letter addressed by the Counsel for the appellant. It stands disclosed that the appellant has applied for SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCEHME 2019,

which stands accepted by the Revenue. In support, he has produced SVLDRS-4, discharge certificate.

2. Learned DR appearing for the revenue clarifies that SVLDRS-4 certificate is full and final acceptance of the discharge made by the assessee under the said scheme. In that case the present appeal is required to be disposed of as withdrawn. We order accordingly. Miscellaneous Application also stands disposed of.

(Dictated and pronounced in open court)

(Archana Wadhwa)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)

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